

HIGH COURT OF MADHYA PRADESH : BENCH AT INDORE**M.Cr.C. No.34325 of 2020****Babu Vs. State of M.P.****Indore: Dated:- 16/09/2020:-****Heard through Video Conferencing.**

Shri Abhishek Rathore, learned counsel for the petitioner.

Shri Vismit Panot, learned Panel Lawyer for the respondent/State.

ORDER

Crime No.	Under Section	Police Station
403/2020	34(2) of Excise Act	City Kotwali, Mandsaur

As declared by learned counsel for the petitioner, this is the first bail application under Section 439 of Cr.P.C. for grant of bail.

2. The petitioner is arrested by the police for having 56 bulk litres country made liquor in his illegal possession. He is in custody since 01.09.2020.

3. Undisputedly, he has no criminal record.

4. Considering the aforesaid and other facts and circumstances of the case, I deem it proper to release the accused/petitioner on bail. Therefore, without commenting on merits of the case, the application is allowed.

5. It is directed that the petitioner **Babu S/o Banshilal Ji Bachada** be released from custody on his furnishing a personal bond in the sum of **Rs.25,000/- (Rupees Twenty Five Thousand Only)** with **one** solvent surety to the satisfaction of the Trial Court for his appearance before the Trial Court as and when required further subject to the following conditions :-

(I) The petitioner shall co-operate with the trial and shall not seek unnecessary adjournments on frivolous grounds to protract the trial.;

(ii) The petitioner shall not directly or indirectly allure or make any inducement, threat or promise to the prosecution witnesses, so as to dissuade him from disclosing truth before the Court;

(iii) The petitioner shall not commit any offence or involve in any criminal activity;

(iv) In case of his involvement in any other criminal activity or breach of any other aforesaid conditions, the bail granted in this case may also be cancelled.

(Virender Singh)
Judge